

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 118
(IB)-817(PB)/2019

IN THE MATTER OF:

Mr. Rahul Gupta

.... Applicant/petitioner

v.

Puri Construction Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 26.09.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the petitioner:

Mr. Sandeep Bisht & Mr. Shikhar Shrivastav, Advs.

For the Respondent(s):

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ORDER

Ld. Counsel for the petitioner applies for withdrawal of the petition. We order accordingly.

Dismissed as withdrawn.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)